

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 206 OF 2016

WITH

**CRIMINAL MISCELLANEOUS PETITION Nos.4529, 4530 and 4531 OF
2016**

(Applications for Exemption from filing Official Translation,
Permission to file Additional Documents and Exemption from
filing Official Translation)

PARMANAND GUPTA

... Appellant(s)

VERSUS

THE REGISTRAR

HIGH COURT OF JUDICATURE AT ALLAHBAD

... Respondent(s)

OFFICE REPORT

This is an appeal under Section 19(1) (b) of the Contempt of Court Act 1971, against the impugned final judgment and order dated 12.1.2016 passed by the Hon'ble High Court of Judicature at Allahabad in Contempt Application (Criminal) No.3/2015.

It is submitted that CrI.M.P.No. 3924/2016 (application for exemption from surrendering) was listed before the Hon'ble Judge-in-Chambers on 8.3.2016 when His Lordship was pleased to pass the following order:

"Heard.

Learned counsel appearing for the appellant states that appellant is an advocate having about 15 years of Bar experience.

CrI.MP.No.3924 of 2016 for exemption from surrendering is allowed."

It is further submitted that CrI.A.No. 976/2015 referred to listing proforma was listed before Court on 31.7.2015 when the Court has directed to issue notice and is pending for hearing. (Copy of Record of Proceeding dated 31.7.2015 is enclosed).

The matter above-mentioned is listed before the Hon'ble Court with this office report for preliminary hearing.

DATED this the 09th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Anupam Mishra, Advocate
120, Lawyers Chambers, S.C.I, N.D

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ASSISTANT REGISTRAR